Written Answers to

## Cadre review of Cantonment Board employees

4528. CHAUDHARY MUNABBAR SALEEM: Will the Minister of DEFENCE be pleased to state:

(a) whether Cantonment Board employees are entitled to avail Leave Travel Concession and if not, the reasons therefor;

(b) the details of the promotional avenues of the employees of Delhi Cantonment Board;

(c) whether Government have any proposal to conduct Cadre review for employees of Delhi Cantonment Board;

(d) if so, the details thereof;

(e) whether it is also a fact that employees working in Delhi Cantonment Board have been stagnating in one post for more than ten to twenty years; and

(f) if so, the remedial action taken by Government in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) Yes, Sir. Cantonment Board employees are entitled to avail Leave Travel Concession for Home Town.

(b) Promotion of the employees of Delhi Cantonment Board are regulated as per the provisions of the Cantonment Fund Servant Rules, 1937 and orders issued thereunder from time to time.

(c) and (d) No proposal for Cadre Review for employees of Delhi Cantonment Board has been received from the Cantonment Board.

(e) and (f) Some employees of Delhi Cantonment Board have been in one post for 10-20 years. Promotion of employee depends upon vacancies in a particular post, however, the Modified Assured Career Progression Scheme is applicable to the Cantonment Board employees.

## Induction of products designed by DRDO in armed forces

4529. SHRI AAYANUR MANJUNATHA: Will the Minister of DEFENCE be pleased to state:

(a) whether the products designed and developed by the Defence Research and Development Organisation (DRDO) have been inducted into the armed forces;